

(ख) 31 दिसम्बर, 1966 को (अर्थात् पिछले पूरे लाइसेंस वर्ष तक) लागू रेडियो लाइसेंसों की कुल संख्या 64,83,896 थी।

(ग) जी नहीं।

(घ) प्रश्न ही नहीं उठता।

उत्थासनभर बाबागमन शिबिर

1252. श्री बसन्त : क्या अब तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि महाराष्ट्र में उत्थासनभर बाबागमन शिबिर में दुकानदारों को प्लाट देने का निश्चय किया गया था; और

(ख) सरकार ने उन दुकानदारों की इस मांग पर क्या निर्णय किया है कि उनकी दुकानों का मूल्य उनका कब्जा देने के समय भी बाजार भाव हो, उसके अनुसार लिया जाये ?

अब, रोज़वार तथा पुनर्वासि मंत्रालय में उपसत्री (श्री डी० आर० चहलान): (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

RETRENCHMENT IN THE DEPARTMENT OF REHABILITATION

1253. SHRI MAHARAJ SINGH BHARATI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Department of Rehabilitation has been put on a permanent footing with effect from the 13th September, 1966 and sanction in respect of 50 per cent of the present staff has been accorded by Government in this behalf;

(b) if so, whether this decision of Government has been worked out and is being given effect to before the notices to surplus staff as recommended by Staff Inspection Unit are served; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) No. The Government of India vide Ministry of Finance Office Memorandum No. 23(46). E.G.I./65, dated the 13th September, 1966, have decided that 50 per cent of the temporary posts in non-permanent Departments as have existed for not less than 10 years and are not proposed to be wound up in the foreseeable future, may be made permanent provided such posts have been in continuous existence for a period of 5 years or more and are required indefinitely. The above circular, however, does not strictly cover the posts in Settlement Organisation as it is considered that the work is expected to be wound up in the foreseeable future. However, the Ministry of Finance have agreed to a certain number of posts in this Organisation being made permanent on the principle enunciated in the above circular on an *ad hoc* basis. A statement showing the number of gazetted and non-gazetted posts which have been made permanent in the Department of Rehabilitation and its Subordinate Offices in pursuance of the above decision of the Government of India, is laid on the Table of the House. [Placed in Library. See No. LT-1657/67].

(b) and (c) Most of the eligible staff in the Department of Rehabilitation proper has been confirmed against the posts made permanent. The question of confirmation of the eligible staff in the Settlement Organisation, Central Claims Organisation, and Pay and Accounts Office, Rehabilitation, is under consideration. The Staff Inspection Unit had reviewed the staff requirements of the Department of Rehabilitation proper in 1965, and as a result, one gazetted and 27 non-gazetted posts were declared surplus. The officer holding the gazetted post sought voluntary retirement and one official holding a non-gazetted post was reverted to his parent cadre. The other posts were lying vacant, and therefore, there was no question of giving any notice to any of them.

The staff Inspection Unit have recently reviewed the staff requirements of the Central office of the Settlement Organisation of the Department of Rehabilitation